

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:2345
ANSWERED ON:21.07.2009
CENTRAL LAW AGAINST COW SLAUGHTER
Kashyap Shri Virender;Thakur Shri Anurag Singh

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the number of cows in the country has dwindled due to the presence of illegal slaughter houses;
- (b) if so, the details thereof and the reasons therefor;
- (c) the details of States which have passed a legislation on banning cow slaughter;
- (d) whether the Union Government has received requests for enacting a Central law on prevention of cow slaughter in the country; and
- (e) if so, the reaction of the Government thereto?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF AGRICULTURE, CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(PROF. K.V. THOMAS)

- (a) & (b) No, Madam. The population of cows in the country has increased from 64.43 to 64.51 million over the year 1997 to 2003.
- (c) The following States/Union Territories have passed legislation on banning or restricting the slaughter of cow:
 - i. Andhra Pradesh, ii. Assam, iii. Bihar, iv. Goa, v. Gujarat, vi. Haryana, vii. Himachal Pradesh, viii. Jammu Kashmir, ix. Karnataka, x. Madhya Pradesh, xi. Maharashtra, xii. Orissa, xiii. Punjab, xiv. Rajasthan, xv. Sikkim, xvi. Tamil Nadu, xvii. Uttar Pradesh, xviii. West Bengal, xix. Manipur, xx. National Capital Territory of Delhi, xxi. Uttarakhand, xxii. Jharkhand, xxiii. Chattisgarh, xxiv. Kerala, xxv. Andaman and Nicobar Islands, xxvi. Chandigarh, xxvii. Dadra and Nagar Haveli, xxviii. Daman-Diu, xxix. Pondicherry
- (d) Yes, Madam.
- (e) Being a State subject, State legislatures are competent to legislate in the subject.